about two years back about starting of one industry in Tumkur Town, Mysore State, as it was promised by the then Prime Minister Jawaharlal Nehru, and on the strength of a letter addressed by the Member of the Constituency to the present Prime Minister;

- (b) if so, the action Government have taken in the matter; and
- (c) if not, whether Government would consider that one Centrally sponsored Industry is located at Tumkur, to meet the challenge of the unemployment?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS SHRI F. A. AHMED): (a) to (c). Information is being collected and will be placed on the Table of the House.

RESOLUTION SENT BY MAHARASHTRA ADIVASI M.L.As. REGARDING RECOGNI-TION OF SCHEDULED TRIBES

9401. SHRI DEORAO PATIL: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether Government are in receipt of the Resolution or a copy of the Resolution passed on the 20th November, 1969 by the Adivasi M.L.As, from Maharashtra requesting Government to recognise only those tribes as Scheduled Tribes, which were recognised on the basis of their social status, geographical contiguity, culture and education in the year 1950; or prior to that by the British Government; and
 - (b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA): (a) Yes.

(b) The whole question of revision of lists of Scheduled Castes and Scheduled Tribes was considered by a Joint Committee of both the Houses and the Committee's report is before the House. MEMORANDUM SENT BY ADIVASI M.L.AS.
FROM MAHARASHTRA REGARDING INCLUSION OF CERTAIN TRIBES IN LIST OF
SCHEDULED TRIBES

9402. SHRI DEORAO PATIL: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether the Adivasi M.L.As. from Maharashtra have sent a memorandum dated the 20th October, 1969 regarding the objections to new proposals for inclusion in the List of Scheduled Tribes in the State of Maharashtra; and
- (b) if so, whether Government will lay a copy of the memorandum on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA): (a) Yes.

(b) The memorandum was addressed to the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967. The Committee's Report is already before the House.

MEMORANDUM SENT BY MEMBERS OF PARLIAMENT FROM MAHARASHTRA RE-GARDING SCHEDULED CASTES AND SCHE-DULED TRIBES ORDERS (AMENDMENT) BILL

9403. SHRI DEORAO PATIL: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether Government are in receipt of a memorandum dated the 24th December, 1969 sent by Members of Parliament from Maharashtra along with:
 - the resolutions passed on the 20th November, 1967 by the Adivasi M.L.As. from Maharashtra; and
 - (ii) the memorandum dated the 20th October, 1969 sent by Adivasi M.L.As, of Maharashtra regarding the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill; and
- (b) if so, the details of the memorandum?